

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.01
C.P. (IB)No.142/BB/2019

IN THE MATTER OF:

M/s. Corporation Bank ... Petitioner
v.
M/s. Yojaka India Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 28.10.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri VB Ravi Shankar
For the Respondent : Shri Y Suryanarayana

ORDER

1. Heard Shri VB Ravi Shankar, learned Counsel for the Petitioner and Shri Y Suryanarayana, learned Counsel for the Respondent.
2. Both the learned Counsel submit that the stay granted by the Hon'ble High Court of Karnataka is still in force.
3. List the C.P. on 19.12.2022.

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(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-sd-

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)

Puja